

O.A. 809/2024



क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
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www.environment.rajasthan.gov.in



File No. RPCB/RO Bhilwara/L-76/2163 Registered Post

Date: 24/10/24

Registrar,
Hon'ble National Green Tribunal,
Central Zone Bench, Bhopal

Sub: Regarding Joint report by the committee appointed by Hon'ble NGT(PB), New Delhi in OA No 809/2024, in matter of Motilal Singhania Vs State of Rajasthan & Ors

Ref:- i. Hon'ble NGT order dated 27.08.2024

Sir,

In reference to above subject, it is to inform you ^{that} upon hearing the aforesaid petition in matter referred above, Hon'ble NGT(PB), New Delhi vide its order under reference has disposed the case and passed following directions: -

" However, since the question relates to protection of hydrology and ecology of river water i.e., River Kothari, we find it appropriate to direct District Magistrate, Bhilwara and Rajasthan State Pollution Control Board by constituting a Joint Committee thereof to inspect the site, collect relevant information and if they find violation of any environmental laws on the part of said hospital, appropriate remedial prohibitive and punitive action shall be taken in accordance with law under the provisions of environmental statutes."

In this regard Hon'ble NGT in the same order has directed the joint team to inspect the aforesaid health care facility with following directions: -

"A Compliance Report shall be submitted with Registrar, Central Zone Bench, at Bhopal who if finds that any further order is required, shall place the matter before the Bench concern"

As per directions issued by Hon'ble NGT, joint committee carried out the visit of the health care facility and same is being forwarded for perusal and for record please.

Regards

Sincerely,

Encls:- As Above

(Deepak Dhanetwal)

SEE & Regional Officer

Copy to following along with a copy of joint inspection report for information please :-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur
2. District Collector, Bhilwara
3. Sub Divisional Magistrate, Bhilwara

Signature valid

Region: Bhilwara
Digitally signed by Deepak Dhanetwal
Designation: Senior Environmental
Engineer
Date: 2024.10.24 09:43:15 IST
Reason: Approved



18-19. पन्नाधाय सर्किल. आजाद नगर. भीलवाडा
18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara

A
REPORT OF THE JOINT COMMITTEE
SUBMITTED IN REFERENCE TO
HON'BLE NATIONAL GREEN TRIBUNAL.(NGT),
ORDER DATED 27.08.2024

O.A. No 809/2024(PB)

IN MATTER
MOTILAL SINGHANIA
Vs
STATE OF RAJASTHAN

NOMINATED OFFICIALS

1. One representative from District Magistrate, Bhilwara, Rajasthan
2. One representative from Rajasthan State Pollution Control Board

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Report of the Joint Committee in compliance of Hon'ble National Green Tribunal in the matter of O.A. No 809/2024(PB), New Delhi Bench vide order dated 27.08.2024, against the letter petition filed by Motilal Singhania.

1. A letter petition filed by applicant Motilal Singhania against M/s Porwal Hospital, Love Garden Road, RC Vyas Colony, Bhilwara at Hon'ble NGT, Principal Bench Delhi
2. In its letter petition Sh. Singhania has highlighted few facts at Hon'ble NGT, mentioning that Health Care Facility(HCF) in question is violating many conditions as mentioned under Biomedical Waste Rules, 2016 and its subsequent amendments along with conditions on which land has been allotted to the HCF by Urban Improvement Trust (UIT), Bhilwara, few of which are as mentioned in petition is that the said HCF is operative along the bank of Kothari river and allegedly disposing the biomedical waste , expired medicines, etc. directly into the river .Also, HCF is violating the terms and conditions of land allotment and engaged in illegal construction.

3. Taking the cognizance of the matter, Principal Bench, New Delhi of Hon'ble NGT has made following comments on the letter petition: -

"From the complaint, we find that one the hand complainant has said that hospital is under construction and on the other hand it says that it is working illegally and discharging polluting material in the river. The said stand is self-contradictory. If hospital is under construction, it has not been stated as to how an under construction it is functioning".

4. Hon'ble NGT (PB) has further reiterated that :-

"However, since the question relates to protection of hydrology and ecology of river water i.e., River Kothari, we find it appropriate to direct District Magistrate, Bhilwara and Rajasthan State Pollution Control Board by constituting a Joint Committee thereof to inspect the site, collect relevant information and if they find violation of any environmental laws on the part of said hospital, appropriate remedial prohibitive and punitive action shall be taken in accordance with law under the provisions of environmental statutes."

5. Hon'ble NGT has heard the matter and made a joint committee of following officials
 - a. One representative from the District Magistrate, Bhilwara (Rajasthan)
 - b. One Representative from the Rajasthan Pollution Control Board.
6. District Magistrate , Bhilwara has been made the Nodal Agency for co-ordination and compliance of this order.

7. Accordingly, in continuation to aforesaid order, Member Secretary, Rajasthan State Pollution Control Board, Jaipur, vide letter dated 26.09.2024, has nominated Regional Officer, Rajasthan State Pollution Control Board, Bhilwara, as member of the committee on behalf of RPCB in aforesaid matter. Copy of order is enclosed as **Annexure-R-1**
8. Further, in continuation to aforesaid order, District Magistrate, Bhilwara, vide letter dated 28.09.2024, has appointed Sub Divisional Officer(SDO), Bhilwara, representative of the District Magistrate Bhilwara, for compliance of the aforesaid order. Copy of order is enclosed as **Annexure-R-2**
9. As the matter is also related to illegal construction and violation of land allotment conditions, as such letter has been written by Rajasthan State Pollution Control Board, Bhilwara to Secretary, UIT, Bhilwara vide letter dated 29.09.2024 to provide following information in order to make compliances of the Hon'ble NGT order: -(Copy of order is enclosed as **Annexure-R-3**)
 - a. Copy of letter of allotment issued by UIT, Bhilwara to M/s Porwal Hospital, Bhilwara, along with the purpose for which the land has been allotted to the said unit and any specific conditions attached with the allotment.
 - b. Copy of the sanctioned map indicating details of all constructed/under construction blocks/ structures etc by M/s Porwal Hospital.
 - c. Verification report from UIT, whether, the construction of the building is as per the norms prescribed by the UIT Bhilwara and all blocks are as per the sanctioned map or not. In case of any deviation/violation of norms by M/s Porwal Hospital+ from the sanctioned/approved map, you are kindly requested to intimate the same to the undersigned in your verification report.
 - d. Further, you are also requested to incorporate in your report whether, M/s Porwal Hospital has been authorized for construction of basement from UIT Bhilwara or not.
10. This report is being filed by the aforementioned Joint Committee after conducting the field visits of Health Care Facility as mentioned in the writ petition on 08.10.2024 in the lines of the issues raised by the petitioner and to verify the compliances of BMW. Rules 2016 and its subsequent amendments.

BACKGROUND AND SPECIFIC ISSUES IN THIS MATTER

11. As per the petition filed by the petitioner, following allegations have been made:

<u>Details of Petition</u>	<u>Issues Raised</u>
1. Violation of BMW Rules , 2016	<p>a. Petitioner has mentioned in its letter petition that, HCF is violating the BMW Rules 2016, as the same is established and is operational at the bank of river Kothari and disposing its biomedical waste i.e used chemicals, expired medicines etc directly into the river .</p> <p>b. HCF is polluting the Kothari River by disposing waste and carrying out illegal construction, which may lead to life threatening condition for wild life.</p>
2. Violation of land allotment conditions and engaged in illegal construction activities	<p>a. HCF is carrying out construction activity without setback, paring space and without obtaining prior permission from UIT.</p> <p>b. HCF has no parking space and parking is being carried out on the main ring road . Further, petitioner has alleged that HCF has made filling in the kothari river and is being used as parking spot.</p> <p>c. HCF has made illegal encroachment at the 40 ft road on the road maintained by UIT.</p> <p>d. HCF has engaged in illegal construction of basement and carrying out laboratory activities in the basement .</p> <p>e. HCF has not submitted the penalty amount , as imposed by UIT earlier.</p>

FACTUAL DETAILS:
DETAILS OF HEALTH CARE FACILITY

1. **Consent and/or Authorization Status: -**
 - a. HCF has obtained consent to operate from State Board vide letter dated 20.12.2023 for capacity of 200 beds, which is valid till 30.09.2028.
(Copy of consent to operate is enclosed as Annexure-R-4)
 - b. HCF has obtained authorization for BMW from State Board vide letter dated 20.12.2023 for capacity of 200 beds, which is valid till 30.09.2028. (Copy of authorization is enclosed as Annexure-R-5)
2. **Status of Agreement with CTDF: -** HCF has obtained agreement with M/s Sales Promoter, Ajmer, for collection, transport and treatment of Biomedical waste, which is valid till 31.12.2024. (Copy enclosed as Annexure R-6)
3. **Status of installation of Sewage Treatment Plant (STP):-** As per the details available on records of this office, HCF has installed STP of 80 KLD.(Copy of details enclosed as Annexure- R-7)

DETAILS REGARDING PAST ACTION TAKEN AGAINST THE DEFAULTER HEALTH CARE FACILITY

1. **ACTION TAKEN BY RAJASTHAN STATE POLLUTION CONTROL BOARD:**

Earlier matter has been also raised in OA No 725/2018 (PB), New Delhi, on the following issues: -

- a. Dumping of domestic industrial and other waste into river Kothari
- b. Illegal construction of aforesaid Hospital.
- c. Improper disposal of Biomedical waste into the river

Matter was disposed on dated 24.10.2019, with the directions

"Accordingly, further report has been filed on 07.09.2019 by the SPCB to the effect that site inspections were carried out and steps have been taken for rectification of the shortcomings observed during the inspections. Compensation has also been assessed against the Municipal Council.

In view of above, no further order appears to be necessary at this stage.

However, further action may be continued and vigil may be maintained for enforcement of environmental norms in accordance with law."

Further, State Board has imposed environmental compensation of an amount of Rs. 5,70,000/- against the unit and same was deposited by the HCF with Central Pollution Control Board, New Delhi on dated 11.04.2019.

SITE OBSERVATIONS OF COMMITTEE

Joint Committee members and representatives have carried out the site visit of aforesaid HCF on 08.10.2024.

OBSERVATIONS OF THE COMMITTEE

Comments on Compliances of Biomedical Waste Rules 2016.

Observations made by the joint committee during inspection are as under: -

- A. HCF is carrying out segregation practice at wards. However proper segregation at few places were not being carried out as per provisions biomedical waste rules. At few places waste was not being segregated as per color coding. Further, at few places biomedical waste was found mixed with municipal waste.

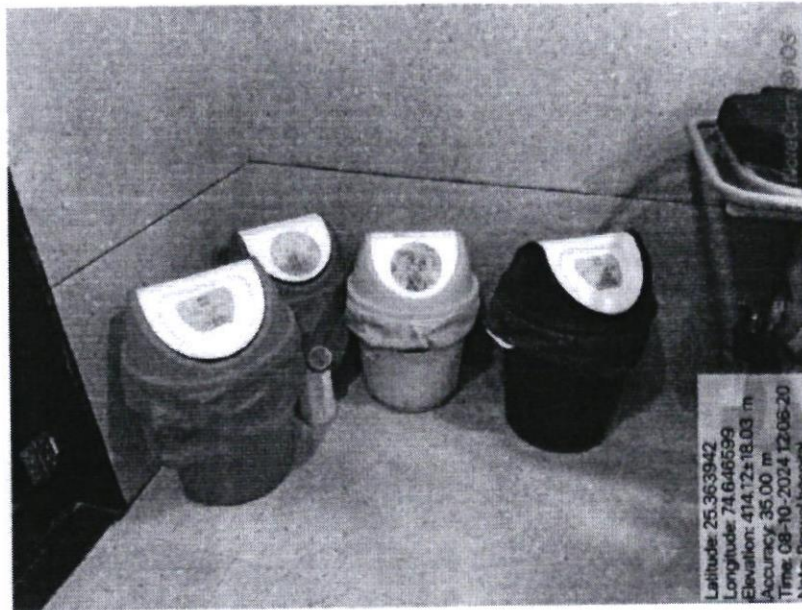


Figure 1 Segregation facility at wards

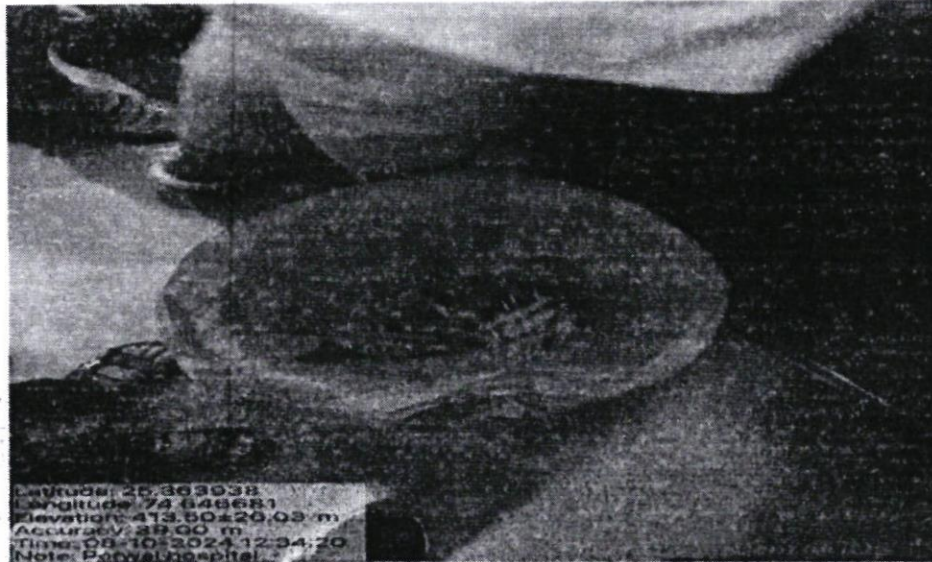


Figure 2 Improper Segregation at Hospital wards

B. Unit has though provided Central Storage Facility. However, it was observed that waste was not being properly stored in the central storage facility. Biomedical waste was being stored in the black bags which were assigned to contain municipal waste as per BMW Rules, 2016 and its subsequent amendments.

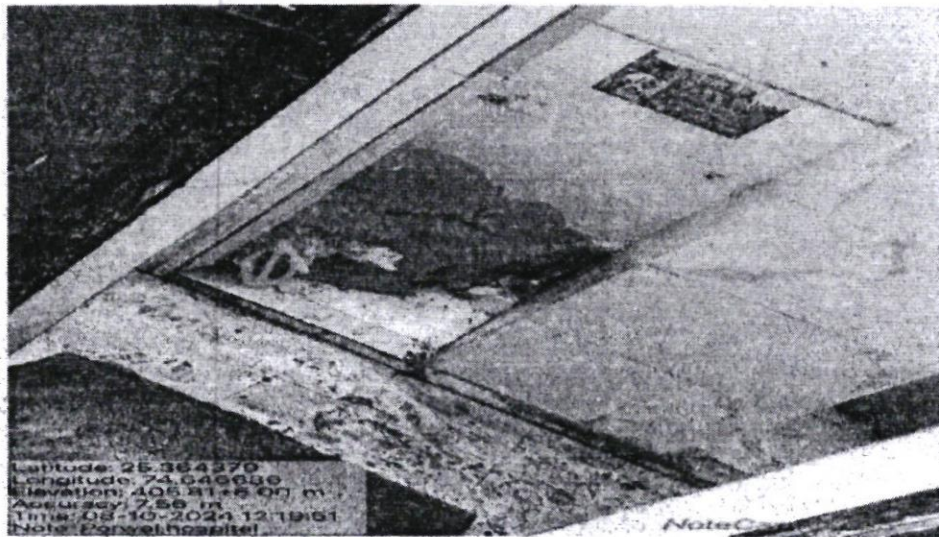


Figure 3 Improper storage of BMW at Central Storage Facility

C. HCF was directed to improve the housekeeping conditions at central storage facility and to upgrade the central storage area in accordance with BMW Rules 2016.

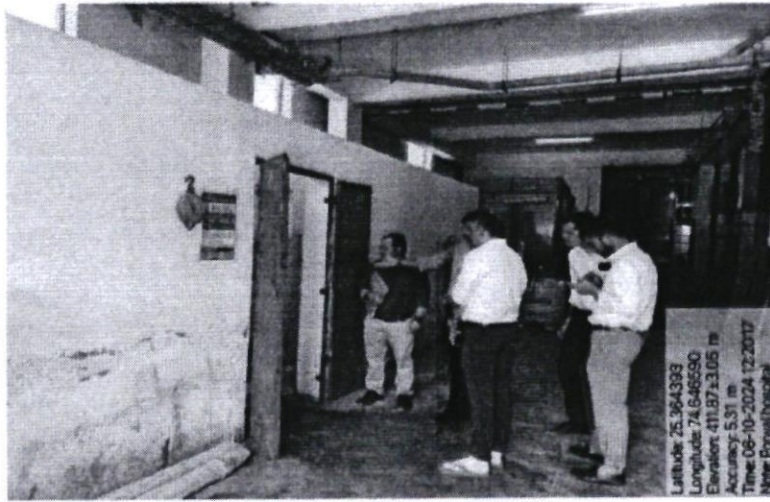


Figure 4 Improper maintenance of Central Storage Facility



Figure 5 Biomedical waste stored in municipal bags

D. HCF has provided sewage treatment plant (STP) of 80 KLD. STP was found operational and water sample of STP treated water collected during the course of inspection. However, proper metering arrangements, energy meter were not provided by the HCF.

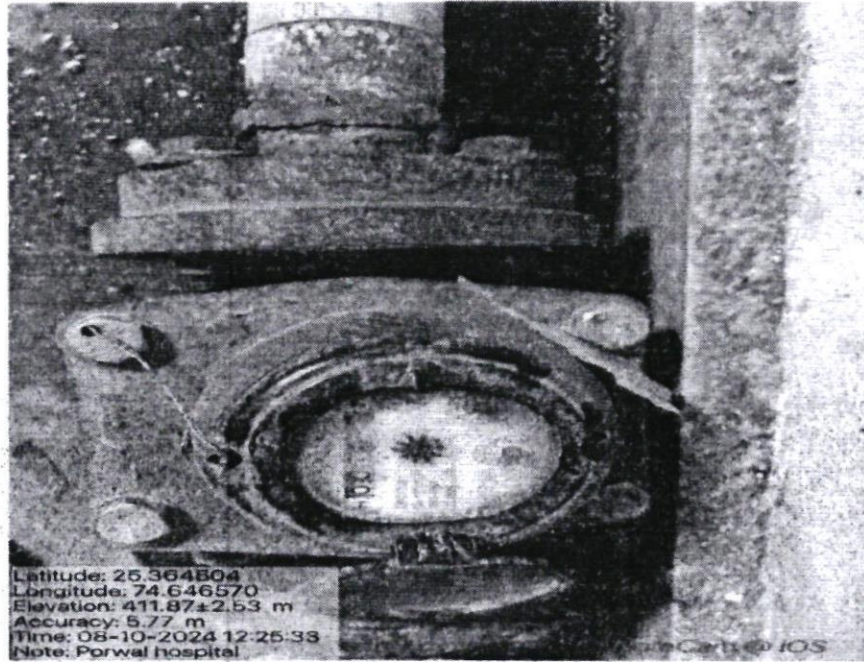


Figure 6 Sewage Treatment Plant (STP) meters were not working

- E. Records of the facility was scrutinized during inspection and it was observed that, facility is providing regular training to its employees for awareness of BMW Rules, 2016. (Copy of training register is enclosed as Annexure- R - 8)
- F. As per the log books of biomedical waste collection provided by the HCF, CTDF M/s Sales Promoter is regularly collecting Biomedical waste from the hospital as per frequency as mentioned under BMR Rules 2016. (Copy of log book of CTDF is enclosed as Annexure- R - 9)
- G. As per the records submitted by the HCF total average occupancy has been mentioned as 65% i.e. around 100-120 beds per days which results into estimated generation of approx. 30 KLD as per thumb rules of 300 liter/day/bed. During the course of inspection STP was found operational. (Copy of log book of STP is enclosed as Annexure- R - 10)
- H. HCF has not yet adopted Bar Coding system for disposal of biomedical waste.

- I. Area of river Kothari located on back side of the hospital was also visited by the joint team. It was observed that, there exists a parking area .

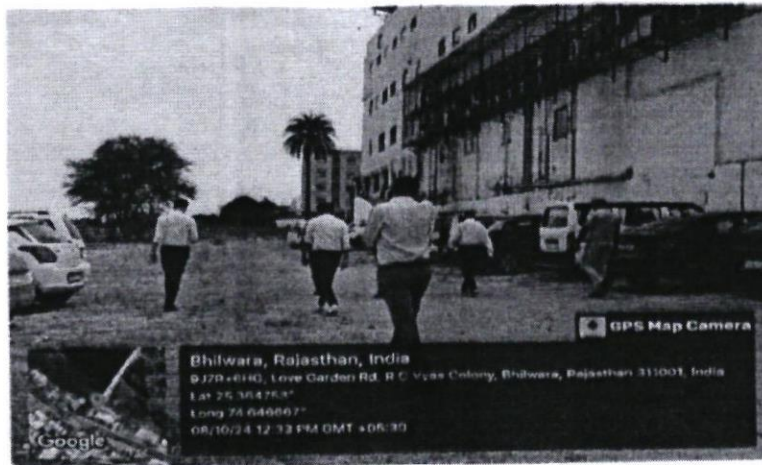


Figure 7 Alleged illegal parking area backside of the hospital

- J. No evidence was observed that Health Care Facility is disposing biomedical waste/expired medicines in the river Kothari was observed during inspection. However, scattered municipal waste was found disposed off along the parts of the river.



Figure 8 Scattered Municipal Waste along the river side area

- K. No discharge of waste water either treated or untreated was observed outside the health care facility, leading to the river Kothari.

Comments on status of violation of Rules of Urban Improvement Trust (UIT) regarding illegal construction, encroachment, illegal parking etc

To verify the actual status of land allotment, parking permissions, approved maps etc, a letter was written to secretary UIT, to provide the required information to be incorporated in the joint report vide this office letter dated 29.09.2024.

In reply to this UIT , Bhilwara has submitted its reply to Joint Committee vide letter dated 14.10.2024 and made following submissions w.r.t points raised by the appellant at Hon'ble NGT: -

- i. That land has been allotted by the UIT Bhilwara for establishment of Health Care Facility (HCF) vide UIT Bhilwara letter dated 05.02.2007.
- ii. Copy of sanctioned map enclosed
- iii. Based on the factual site report and analysis there is setback violation on site for which concerned owner has been issued notice to remove construction from setbacks. However, it must be cleared that there is no construction being found in the river buffer or restricted area.
- iv. The basement was approved by UIT (approved plan copy is attached).


(Copy of the reply submitted by UIT Bhilwara is enclosed herewith Annexure- R -11).

CONCLUSIONS/RECOMMENDATIONS

1. As alleged in the letter petition, no biomedical waste/treated/untreated waste water was being found discharged into the river Kothari.
2. HCF has though provided segregation facility at some places, but same need to be improved.
3. Condition of Central Storage facility was not found in accordance with the BMW Rules 2016, as such HCF was directed to improve the condition of the same, storing BMW as per color coding and not to mix biomedical waste with municipal waste.
4. HCF was directed to replace the inlet and outlet meter of the Sewage treatment Plant and further, was directed to submit its written clarification regarding mismatch in the quantity of daily waste generation and waste being treated into STP.
5. On the basis of deficiencies observed during inspection related to compliance of Biomedical waste rules, 2016, a show cause notice for intended revocation of consent to operate and/or authorization is being issued to the HCF vide this office letter dated 17.10.2024 (copy of notice is enclosed as annexure R- 12).
6. Scattered municipal waste was observed at the river side area. Letter is being written to Commissioner, Nagar Nigam Bhilwara to remove the waste from the river area. (Copy of letter to commissioner Nagar Nigam, Bhilwara is enclosed as annexure R-13).

7. As alleged in the petition, it has been found that basement is being constructed as per approval of UIT, Bhilwara.
8. Urban Improvement Trust (UIT), Bhilwara is being advised to decide the notice issued to the Health Care Facility as per the provisions of the law. (Copy of letter to UIT, Bhilwara is enclosed as annexure R-14).
9. Water sample of sewerage treatment plant (STP) treated water collected during the course of inspection. As per analysis report results indicates that the same are within permissible limit as prescribed by BMW Rules 2016..(Copy analysis report is enclosed as annexure R-15).

Report is hereby placed on record for perusal please.


(Deepak Dhantwal)
SEE & Regional Officer
Rajasthan Pollution Control Board,
Bhilwara


(Avhad Nivrutt Somnath(IAS))
Sub Divisional Officer, Bhilwara



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (646) RPCB/Legal/NGT/2024/ 1116-17 Date: 26/9/24

Regional Officer,
Rajasthan State Pollution Control Board,
Bhilwara
Email: - rorpcb.bhilwara@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 27.08.2024 in Original Application No. 809/2024 (PB), Motilal Singhania Vs State of Rajasthan.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 27.08.2024 and directed inter-alia as follow:-

4. However, since the question relates to protection of hydrology and ecology of river water i.e., River Kothari, we find it appropriate to direct District Magistrate, Bhilwara and Rajasthan State Pollution Control Board by constituting a Joint Committee thereof to inspect the site, collect relevant information and if they find violation of any environmental laws on the part of said hospital, appropriate remedial prohibitive and punitive action shall be taken in accordance with law under the provisions of environmental statutes.

5. District Magistrate, Bhilwara shall be the nodal agency for coordination and compliance of this order.

In light of above Hon'ble Tribunal direction, you are hereby nominated as member of the committee on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 27.08.2024. Copy of Hon'ble NGT order dated 27.08.2024 is being enclosed for your ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for information and for further necessary action -

1. District Magistrate, Bhilwara, Rajasthan

Member Secretary *slc*

Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.09.25 19:42:44 IST
Reason: Approved



NGT / URGENT

राजस्थान सरकार
कार्यालय जिला मजिस्ट्रेट, भीलवाडा
 क्रमांक: न्याय/NGT/प्र0सं0/809/2024/25115 दिनांक: 18/09/2024

आदेश

राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के प्रकरण संख्या 809/2024 अनवान मोतीलाल सिंघानिया बनाम राजस्थान राज्य एवं अन्य में अद्योहस्ताक्षरकर्ता की ओर से उपखण्ड अधिकारी, भीलवाडा को प्रतिनिधि नियुक्त किया जाकर निर्देशित किया जाता है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश की यथासमय पालना सुनिश्चित करें। माननीय राष्ट्रीय हरित प्राधिकरण में निर्धारित समय सीमा में अनुपालना प्रस्तुत करें तथा की गई कार्यवाही से इस कार्यालय को अवगत करावें।

(नमित मेहता)
 जिला मजिस्ट्रेट
 भीलवाडा

प्रतिलिपि:-

1. रजिस्ट्रार महोदय, माननीय राष्ट्रीय हरित प्राधिकरण, सेंट्रल जोनल बेंच, तृतीय तल, राज्य सूचना आयोग भवन, अरेरा हिल्स, भोपाल-462011
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
3. सचिव, नगर विकास न्यास, भीलवाडा को नियमानुसार आवश्यक कार्यवाही हेतु एवं प्रकरण में पोरवाल हॉस्पिटल प्रा. लि., भीलवाडा से संबंधित दस्तावेज उपखण्ड अधिकारी, भीलवाडा एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाडा को अविलम्ब उपलब्ध कराने हेतु प्रेषित है।
4. उपखण्ड अधिकारी भीलवाडा को पालनार्थ एवं प्रकरण में अद्यतन स्थिति की जानकारी नियमित रूप से अद्योहस्ताक्षरकर्ता को अवगत कराने हेतु प्रेषित है।
5. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाडा को नियमानुसार आवश्यक कार्यवाही हेतु एवं अद्यतन स्थिति की जानकारी नियमित रूप से अद्योहस्ताक्षरकर्ता को अवगत कराने हेतु प्रेषित है।
6. निदेशक/प्रबंधक, पोरवाल हॉस्पिटल प्रा. लि., भीलवाडा को भेजकर लेख है कि प्रकरण में पोरवाल हॉस्पिटल प्रा. लि., भीलवाडा से संबंधित दस्तावेज उपखण्ड अधिकारी, भीलवाडा एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाडा को अविलम्ब उपलब्ध करावें।

जिला मजिस्ट्रेट
 भीलवाडा
 Signature valid

Digitally signed by Nimit Mehta
 Designation: Collector & District
 Magistrate
 Date: 2024.09.28 10:09:59 IST
 Reason: Approved





क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
Email:-rorpcb.bhilwara@gmail.com
www.environment.rajasthan.gov.in



RPCB/RO-BHL/2024/Legal-76 /1869-1872

Dated: 29/09/24

Secretary,

Urban Improvement Trust (UIT)

Bhilwara

Sub: - Regarding Hon'ble NGT, Principal Bench, Delhi order dated 27.08.2024 in matter of OA No 809/2024, in matter of Motilal Singhania vs State of Rajasthan

Ref:- i. Hon'ble NGT(PB) order dated 27.08.2024

ii. HO letter dated 26.09.2024

iii. District Collector letter dated 28.09.2024

Sir,

In reference to above subject matter, it is to inform you that, Hon'ble NGT(PB) vide its order dated 27.08.2024, in matter of Motilal Singhania vs State of Rajasthan, has constituted a Joint Committee comprised of District Magistrate, Bhilwara and Rajasthan State Pollution Control Board.

It is also submitted that, the matter is mainly related to unauthorized construction activities carried out by M/s Porwal Hospital, Bhilwara, without prior permission from the competent authority. In this matter, Head Office of State Board vide its letter dated 26.09.2024, as mentioned under reference (ii), has nominated undersigned as a member of the joint committee and District Collector, Bhilwara vide its letter dated 28.09.2024, as mentioned under reference(iii), nominated Sub Divisional Officer (SDO), Bhilwara as his representative, to carry out the joint inspection of the site mentioned and verify the contents of the letter petition.

In order to submit the complete details regarding status of land and other sanctions from the UIT, to the Hon'ble NGT, this office needs following information's from your side: -

- Copy of letter of allotment issued by UIT, Bhilwara to M/s Porwal Hospital, Bhilwara, along with the purpose for which the land has been allotted to the said unit and any specific conditions attached with the allotment.
- Copy of the sanctioned map indicating details of all constructed/under construction blocks/structures etc by M/s Porwal Hospital.

Signature valid

Digitally signed by D. Lakshmi Dhanetwal
Designation: Senior Environmental
Engineer
Date: 2024.09.29 13:53:19 IST
Reason: Approved



18-19. पन्नाधाय सर्किल, आजाद नगर, भीलवाडा
18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara



क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
Email:-rorpcb.bhilwara@gmail.com
www.environment.rajasthan.gov.in



- c. Verification report from UIT, whether, the construction of the building is as per the norms prescribed by the UIT Bhilwara and all blocks are as per the sanctioned map or not. In case of any deviation/violation of norms by M/s Porwal Hospital from the sanctioned/approved map, you are kindly requested to intimate the same to the undersigned in your verification report.
- d. Further, you are also requested to incorporate in your report whether, M/s Porwal Hospital has been authorized for construction of basement from UIT Bhilwara or not.

You are kindly requested to provide these details immediately, so that compliances of the same be submitted to the Hon'ble NGT within stipulated time frame.

Regards

Sincerely,

Encls:- As Above

(Deepak Dhanetwal)
SEE & Regional Officer

Copy to :-

1. Member Secretary, Rajasthan Pollution Control Board, Jaipur, for information please
2. District Collector, Bhilwara, for information please, in continuation to your letter dated 28.09.2024.
3. SDO, Bhilwara, with the information that District Collector, Bhilwara vide letter dated 28.09.2024, has nominated you as his representative as a member of Joint Committee, and report has to be submitted to Hon'ble NGT (CZ) Bhopal Bench within one month time from the date of principal Bench order dated 27.08.2024. In this regard you are kindly finalize the date and time of the scheduled joint visit and intimate the undersigned, so that report shall be compiled and forwarded to Hon'ble NGT.

Regional Officer

Signature valid

Digitally signed by Deepak Dhanetwal
Designation: Senior Environmental
Engineer
Date: 2024.09.28 19:53:19 IST
Reason: Approved

18-19, पन्नाधाय सर्किल, आजाद नगर, भीलवाडा
18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600

Registered

File No : F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6175-6177

Order No: 2023-2024/BMW/6438

Date: Dec 26 2023 5:17PM

Unit Id : 7993

M/s Porwal Hospital Pvt. Ltd.,(Old Name Keshav Hospital)

Love Garden Road, R.C. Vyas Colony, Tehsil:Bhilwara

District:Bhilwara

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 15/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Porwal Hospital Pvt. Ltd.(Old Name Keshav Hospital)**, plant situated at **Love Garden Road, RC Vyas Colony Bhilwara Tehsil:Bhilwara District:Bhilwara**, Rajasthan, subject to the following conditions:-

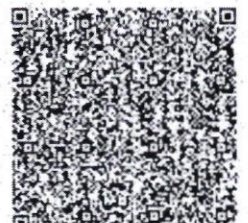
- 1 That this Consent to Operate is valid for a period from **15/10/2023 to 30/09/2028**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
HOSPITAL ACTIVITY	Service	200.00 BEDS

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified

Digitally signed by Suman Jhajharia
Date: 2023.12.27 12:53:43 IST
Reason: SelfAttested
Location:



Head Office (BMW)



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600

Registered

File No : F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6175-6177

Order No: 2023-2024/BMW/6438

Date: Dec 26 2023 5:17PM

Unit Id : 7993

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	75.000	NIL	75.000 To be treated in STP and to be utilized in plantation & other gainfull uses after disinfection

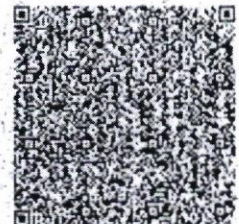
- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D.G. Set(350KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 6 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under:

Signature Not Verified

Digitally signed by Suman Jhajarhia
Date: 2023.12.27 17:53:43 IST
Reason: SelfAttested
Location:





Head Office (BMW)

Page-20

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600

Registered

File No : F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6175-6177

Date: Dec 26 2023 5:17PM

Order No: 2023-2024/BMW/6438

Unit Id : 7993

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with fish at 100% effluent
pH Value	Between 6.5 to 9.0
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 7 That this consent to operate is being issued for Hospital Activity (200 beds) and two D.G. sets (250 KVA & 350 KVA) only. For any change in capacity of the services & area, the hospital has to seek fresh consent to establish and consent to operate.
- 8 That the hospital shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.09.2006.
- 9 That the total built up area of the hospital shall not exceed 7790.75 square meter.
- 10 That the hospital shall get renewed CTDF membership from time to time for scientific disposal of Bio-medical Waste & submit copy of same to this office and Regional office.
- 11 That total water consumption of the hospital shall not exceed 90 KLD and same shall be met through tanker supply only.
- 12 That no groundwater shall be drawn without prior NOC/permission from the CGWA.
- 13 That the hospital shall maintain and operate STP of 80 KLD to treat the domestic/hospital waste water generated from the hospital activities and other utilities to achieve the standards prescribed under the Environment (Protection) Act, 1986.
- 14 That the hospital shall maintain adequate height of stack along with acoustic enclosures with two D.G. Sets (250 KVA & 350 KVA). No additional air pollution source shall be installed without prior permission of the Board.
- 15 That the emissions from the D.G Sets of 250 KVA & 350 KVA should conform to the limits prescribed by MOEF&CC vide notification no. GSR 520 (E) dated 01.07.2003 (as amended).

Page 3 of 6

Signature Not Verified

Digitally signed by Suman Jhajharia
Date: 2023.12.27 12:53:43 IST
Reason: SelfAttested
Location





Head Office (BMW)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 141-5159600

Registered

File No : F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6175-6177

Order No: 2023-2024/BMW/6438

Date: Dec 26 2023 5:17PM

Unit Id : 7993

- 16 That the hospital shall comply with the provisions of Bio-medical Waste Management Rules, 2016.
- 17 That the hospital shall comply with the standards for treatment & disposal of Bio-medical Waste as specified under Schedule II of Bio medical Waste Management Rules, 2016.
- 18 That the hospital shall establish and maintain the Bar Code System for proper management of Bio-medical waste.
- 19 That infected hospital liquid waste must be given chemical treatment by using at least 1%- 2% hypochlorite solution or any other equivalent chemical reagent to ensure required disinfection.
- 20 That the water flow meters shall be provided at all suitable points to measure quantity of daily water received, water consumption, wastewater generation, wastewater treated and treated wastewater recycled and utilized for plantation/gardening purposes. Daily record of the same shall be maintained and submitted to the Board.
- 21 That the entire treated sewage shall be utilized within premises for flushing, horticulture/plantation and zero discharge status shall be maintained outside the premises.
- 22 That the hospital shall maintain water flow meters at inlet and outlet of STP for measuring quantity of wastewater inlet and wastewater treated and treated waste ater recycled and utilized for plantation/gardening purposes. Daily record of the same shall be maintained and submitted to the Board.
- 23 That the hospital shall ensure not to discharge treated/untreated wastewater into any drain/Nallah which is terminating to any water body in nearby area.
- 24 That the hospital shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 25 That the hospital shall ensure proper utilization and reuse of domestic wastewater after adequate treatment for gainful purposes.
- 26 That used CFLs/FLs should be properly collected and disposed off/sent for recycling as per the prevailing rules/guidelines issued by the regulatory authority. Green Energy Concept shall be adopted by the hospital and use of solar panels may be done to the extent possible.
- 27 That less toxic material shall be used in all construction/ interior work for controlling indoor pollution. Proper ventilation provisions shall be provided in all the wards.
- 28 That the hospital shall install adequately designed Rain Water Harvesting structure for prevention and recharge of ground water in and around the area.

Signature Not Verified

Digitally signed by Sumah Jhajharia
 Date: 2023.12.27 17:53:43 IST
 Reason: SelfAttested
 Location:





Head Office (BMW)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 141-5159600

Registered

File No : F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6175-6177

Order No: 2023-2024/BMW/6438

Date: Dec 26 2023 5:17PM

Unit Id : 7993

- 29 That this consent shall be subject to compliance of directions or order passed by National Green Tribunal (NGT) / court of law in the matter, if any.
- 30 That any incorrect information submitted in the consent application form or declaration shall make the Hospital liable for legal action under section 42 of the Water Act and section 38 of the Air Act.
- 31 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 32 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 33 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 34 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 35 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 36 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 37 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature Not Verified

Digitally signed by Suman Jhaharia
 Date: 2023.12.27 17:53:43 IST
 Reason: SelfAttested
 Location:





Head Office (BMW)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600

Registered

File No : F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6175-6177

Order No: 2023-2024/BMW/6438

Date: Dec 26 2023 5:17PM

Unit Id : 7993

- 38 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 39 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[BMW]

(A) Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara to monitor compliance from time to time.
- 2 Master File

Group Incharge[BMW]

Signature Not Verified

Digitally signed by Sumari Jhalhana
 Date: 2023.12.27 17:53:43 IST
 Reason: SelfAttested
 Location:



Annexure R-5

RSPCB



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697



Registered

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F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6178-6180

Date: 26/12/2023

Unit Id : 7993

FORM IV
(SEE Rule 10 of BMW Rules, 2016)

(Authorization for operating a facility for Collection, Disposal, Generation, Storage, Treatment of Biomedical Wastes)

- 1 Authorization Letter No. BMW/2023-2024/BMW/BMW/55.
- 2 **RAVI BAKLIWAL, AUTHORIZED SIGNATORY of Porwal Hospital Pvt. Ltd.,(Old Name Keshav Hospital) is hereby granted an authorization under Rule 10 of Bio-Medical Waste (Management & Handling) Rules, 2016 (BMW Rules,2016) to operate a facility for Collection, Disposal, Generation, Storage, Treatment of biomedical waste on the premisses situated at Love Garden Road, R.C. Vyas Colony, , Tehsil Bhilwara, District Bhilwara.**
- 3 This authorization shall be in force for a period from 15/10/2023 to 30/09/2028 .
- 4 This authorization is valid for operation of the Hospital with 200 (two hundred) number of beds.
- 5 This authorization is subject to the conditions contained in enclosed annexure and to such other conditions/guidlines as may be specified under BMW Rules, 2016 by Central Pollution Control Board, Delhi or Ministry of Environment & Forests(MoEF), Government of India (GOI) or Department of Environment (DOE), Government of Rajasthan (GOR).
- 6 Segregation, packing, transportation, storage, treatment & disposal of bio medical waste shall be in accordance with Rule 7 & 8 of BMW Rules, 2016. The bio medical waste shall be disposed of at Common Biomedical Waste Treatment & Disposal Facility (CBMWTDF) established for the area viz Porwal Hospital Pvt. Ltd.,Old Name Keshav Hospital.
- 7 The mercury bearing waste arising due to breakage of thermometers,pressure gauges and other instruments is not to be treated as bio-medical waste or other solid waste.The mercury bearing waste is to be segregated, collected , stored and disposed in accordance with the provisions of Hazardous Waste and other wastes (Management and Transboundary Movement) Rules, 2016.
- 8 The Annual report in accordance with Rule 13 for the period 1st January to 31st December of previous year shall be submitted On or before 30th June of every year in form - IV as prescribed in the Rules and the annual report shall also be made available on the web-site of the occupier. Further, all the health care facilities shall develop their website within two years from the date of notification of the BMW Rules,2016, in case not already developed.





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

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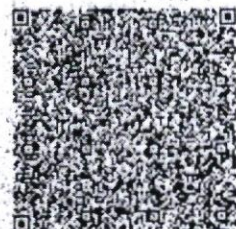
Registered

F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6178-6180

Date: 26/12/2023

Unit Id : 7993

- 9 The hospital shall maintain the record of biomedical waste as per Rule 14 & shall be produced during the inspection.
- 10 That the hospital shall phase out use of chlorinated plastic bags, gloves and blood bags within two years from the date of notification of the BMW Rules, 2016.
- 11 That the hospital shall establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose within one year from the date of the notification of the BMW Rules, 2016.
- 12 That the hospital shall provide training to all its health care workers and others, involved in handing of bio-medical waste at the time of induction and thereafter at least once every year and the details of training programs conducted, number of personnel trained and number of personnel not undergone any training shall be provided in the Annual Report.
- 13 The application for renewal of authorization shall be submitted online in prescribed form along with requisite fee, affidavit, assessment format, annual report & copy of valid agreement with CBMWTFD at least 120 days before the date of expiry of this authorization.
- 14 In case of expansion in bed capacity or increase in pollution load, the hospital shall obtain prior Consent to Establish under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 & revised Authorization under BMW Rules, 2016.
- 15 That the hospital shall comply the provisions of Bio-medical Waste Management Rules, 2016.
- 16 That the hospital shall comply with the standards for treatment and disposal of Bio-medical Waste as specified under schedule II of Bio-medical Waste Management Rules, 2016.
- 17 That infected hospital liquid waste must be given chemical treatment by using at least 10% hypochlorite solution or any other equivalent chemical reagent to ensure required disinfection as prescribed in part-2 of schedule-I of the Rules.



Registered

F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6178-6180

Date: 26/12/2023

Unit Id : 7993

- 18 That this authorization is being issued for Hospital Activity (200 beds) and two D.G. sets (250 KVA & 350 KVA) only. For any change in capacity of the services & area, the hospital has to seek fresh authorization.
- 19 That the hospital shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.09.2006.
- 20 That the total built up area of the hospital shall not exceed 7790.75 square meter.
- 21 That the hospital shall get renewed CTDF membership from time to time for scientific disposal of Bio-medical Waste & submit copy of same to this office and Regional office.
- 22 That total water consumption of the hospital shall not exceed 90 KLD and same shall be met through tanker supply only.
- 23 That no groundwater shall be drawn without prior NOC/permission from the CGWA.
- 24 That the hospital shall maintain and operate STP of 80 KLD to treat the domestic/hospital waste water generated from the hospital activities and other utilities to achieve the standards prescribed under the Environment (Protection) Act, 1986
- 25 That the hospital shall maintain adequate height of stack along with acoustic enclosures with two D.G. Sets (250 KVA & 350 KVA). No additional air pollution source shall be installed without prior permission of the Board.
- 26 That the emissions from the D.G Sets of 250 KVA & 350 KVA should conform to the limits prescribed by MOEF&CC vide notification no. GSR 520 (E) dated 01.07.2003 (as amended).
- 27 That the hospital shall comply with the provisions of Bio-medical Waste Management Rules, 2016.
- 28 That the hospital shall comply with the standards for treatment & disposal of Bio-medical Waste as specified under Schedule II of Bio medical Waste Management Rules, 2016.
- 29 That the hospital shall establish and maintain the Bar Code System for proper management of Bio-medical waste.
- 30 That infected hospital liquid waste must be given chemical treatment by using at least 1% to 2% hypochlorite solution or any other equivalent chemical reagent to ensure required disinfection.





Registered

F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6178-6180

Date: 26/12/2023

Unit Id : 7993

- 31 That the water flow meters shall be provided at all suitable points to measure quantity of daily water received, water consumption, wastewater generation, wastewater treated and treated wastewater recycled and utilized for plantation/gardening purposes. Daily record of the same shall be maintained and submitted to the Board.
- 32 That the entire treated sewage shall be utilized within premises for flushing, horticulture/plantation and zero discharge status shall be maintained outside the premises.
- 33 That the hospital shall maintain water flow meters at inlet and outlet of STP for measuring quantity of wastewater inlet and wastewater treated and treated wastewater recycled and utilized for plantation/gardening purposes. Daily record of the same shall be maintained and submitted to the Board.
- 34 That the hospital shall ensure not to discharge treated/untreated wastewater into any drain/Nallah which is terminating to any water body in nearby area.
- 35 That the hospital shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 36 That the hospital shall ensure proper utilization and reuse of domestic wastewater after adequate treatment for gainful purposes.
- 37 That used CFLs/FLs should be properly collected and disposed off/sent for recycling as per the prevailing rules/guidelines issued by the regulatory authority. Green Energy Concept shall be adopted by the hospital and use of solar panels may be done to the extent possible.
- 38 That less toxic material shall be used in all construction/ interior work for controlling indoor pollution. Proper ventilation provisions shall be provided in all the wards.
- 39 That the hospital shall install adequately designed Rain Water Harvesting structure for prevention and recharge of ground water in and around the area.
- 40 That this consent shall be subject to compliance of directions or order passed by National Green Tribunal (NGT) / court of law in the matter, if any.





Registered

F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6178-6180

Date: 26/12/2023

Unit Id : 7993

- 41 That the hospital shall maintain record of collection, storage and transportation of bio-medical waste to Common Bio-Medical Waste Treatment and Disposal Facility (CBWTDF) for disposal. The quarterly abstract related to the collection, storage, transportation and disposal shall be submitted to the H.O. and Regional Office in the format given below:

Sr. No.	Month & Year	Disposal of bio-medical waste as per colour code (in Kg.)				Number of collection trips by CBMTDF
		Yellow	Red	Blue / White	Black	

- 42 This Authorization is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the hospital/ unit / project proponent.
- 43 This Authorization shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

This bears the approval of the competent authority.

Enclose :- Annexure

Yours sincerely,

Group Incharge

Copy To:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board Bhilwara to monitor compliance form time to time
2. Master File





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

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Registered

F(BMW)/Bhilwara(Bhilwara)/6850(1)/2023-2024/6178-6180

Date: 26/12/2023

Unit Id : 7993

Group Incharge

To :

M/s Porwal Hospital Pvt. Ltd.,(Old Name Keshav Hospital)

Love Garden Road, R.C. Vyas Colony , Tehsil:Bhilwara
District:Bhilwara





Shubhtech Enviro Engineers

Regd. Office:- 331-332, 2nd Floor, Lodha Complex, Nr. Court Chouraha, Udaipur-Rajasthan -313001
Ph:- +91-9461807368, & +91-9782841101, Email:- praveenjoshi2005@rediffmail.com & praveenjoshi2005@gmail.com

To,

Dated: 29/11/2023

M/s Porwal Hospital

Love Garden Road, R.C. Vyas Colony, Bhilwara (Raj)

Subject: Commissioning of Sewage Treatment Plant of 80KLD.

Dear Sir,

With reference to our above said subject, we have completed our commissioning job successfully of sewage treatment plant 80KLD. We enhance STP capacity from 50KLD to 80KLD at your hospital. Our representative has trained your person to operate the plant. We shall support you in future for any type of inconvenience related to STP. Warranty for the plant will be one year from the date of supply.

We hope the above is in line with your requirement.

For further information/clarifications, please revert.

We assure you of our best services at all times.

For:- Shubhtech Enviro Engineers

Praveen Joshi

Porwal Hospital Pvt. Ltd.
LOVE GARDEN ROAD,
R.C. VYAS COLONY,
BHILWARA-311001 (Raj)



PORWAL HOSPITAL PVT.LTD.
Love Garden Road, R.C. Vyas Colony, BHILWARA 311001 (Raj.)
Ph.01482-234317, 239117

TRAINING ATTENDANCE AND FEEDBACK FORM

Training Name		Infection Protocol Control						
Date		27 July 2024	Time	From	4 pm	To	5 pm	
Trainer's Name		Paul Rajin		Trainer's Designation		AM Quality	Trainer's Sign	Paul
S.No	Employee ID	Employee Name	Department	Designation	Signature	Programme Feedback		
						Appropriate ness of course material / content	Trainer Facilitation	Overall effective ness of programme
1		सामना गानु सिन्हा	E.M.	सामना		5	5	5
2		Chanda Kumawat	E.M.	Chandg		5	5	5
3		Jyotika Ahari	SICU	Jyotika		5	5	5
4		Rinku parajapat	ICW	N.S.	Rinky	5	5	5
5		Narendra Singh	CCU	Teachu	Teachu	5	5	5
6		Sonu Singh	CCU	Teachu	Teachu	5	5	5
7		Raj Bhatt	CCU	N.S.	Raj	5	5	5
8		Devendra Singh	CCU	N.S.	Dev	5	5	5
9		Anand Kumar	CCU	N.S.	Anand	5	5	5
10		Naveen Prajapat	SICU	NS	Naveen	5	5	5

(Signature)
Porwal Hospital Pvt. Ltd.
LOVE GARDEN ROAD,
R.C. VYAS COLONY
BHILWARA 311001 (Raj.)

Remarks

Annexure R-9

SALES PROMOTERS



HEAD OFFICE : HB 67, NRI Bungalows, Koh-E-Fiza, Bhopal, M.P. Phone-0755-3090477, 09826071087

WORKS : CBWTF Plant, Nagar Nigam Landfill Site
 Jaisalmer Road, Bari Post Office, JODHPUR Raj-342 001
 Office : 6376583508, Mob. : 9829790902/4
 E-mail : sp_cbwtf_jodh@yahoo.com

WORKS : CBWTF Plant, ADB Waste Site,
 Sandriya Village, Jaipur Bye Pass Road, Parbatpura,
 AJMER, Rajasthan. PHONE: +91-9829790903/5
 E-mail : sp_cbwtf_ajmer@yahoo.com

Name of Institution: Highway Roadside Sanitation P.V.LTD Index No.: September-2014
 Address: PC 1905, C. Lang, Lax, Jodhpur Period of Work: _____
 Contact Person: Arvind Chudhary
 Bed Capacity: _____
 Specialization: _____

DATE	NUMBER OF BAGS				QUANTITY OF WASTE				SIGNATURES	
	YELLOW	RED	BLUE	WHITE	YELLOW	RED	BLUE	WHITE	S.P. Collection Staff	Institution Staff
01-	2	4		2						
02-	2	2	1		6	4.200	3.000	-		
03-	5	3	2		8	6	5.000			
04-	3	2			6.89	4				
05-	4	4	2	2	10	6	4.200	2.500		
06-										
07-	3	5			9	2				
08-	8									
09-	3	2		1	9	7.200	2.200	11.800		
10-	5	5	3		10.000	8.400	4.800			
11-	2	2			4.000	3.000				
12-	4	4		2	8.000	7.000		2.500		
13-	1	1			2.300	3.000				
14-	2				4					
15-	8									
16-	6	5		2	12.000	12.000		3.500		
17-	4	3	2	1	9.000	12.000	4.000	2.300		
18-	2	2	1	1	6.000	7.000	2.000	11.600		
19-										
20-	5	5			13.000	3.000				
21-	3	2	1		6.000	4.000	2.000			
22-	8									
23-					7.000	5.000				
24-	6	5	2	2	13.000	16.000	4.800	3.400		
25-	5	4	2		10.000	9.000	4.300			
26-	2	2	1	1						
27-	1	2			5.300	4.200				
28-	1	2			2.300	4.200				
29-	8									
30-	1				3.400					

Remarks:

Porwal & Co. Pvt. Ltd.
 LOVE
 RC
 SHILWARI

SALES PROMOTERS



HEAD OFFICE : HB 67, NRI Bungalows, Koh-E-Fiza, Bhopal, M.P. Phone-0755-3090477, 09826071087

WORKS : CBWTF Plant, Nagar Nigam Landfill Site
 Jaisalmer Road, Barli Post Office, JODHPUR Raj-342 001
 Office : 6376583508, Mob. : 9829790902/4
 E-mail : sp_cbwtf_jodh@yahoo.com

WORKS : CBWTF Plant, ADB Waste Site,
 Sandriya Village, Jaipur Bye Pass Road, Parbatpura,
 AJMER. Rajasthan. PHONE: +91-9829790903/5
 E-mail : sp_cbwtf_ajmer@yahoo.com

Name of Institution : Porwal Hospital L.T.O. Index No.: October 2024
 Address: Love gardens road R.C. Vihar Colony Period of Work: _____
 Contact Person: Ashish wase
 Bed Capacity : _____
 Specialization : _____


DATE	NUMBER OF BAGS				QUANTITY OF WASTE				SIGNATURES	
	YELLOW	RED	BLUE	WHITE	YELLOW	RED	BLUE	WHITE	S.P. Collection Staff	Institution Staff
01-	2	3	1	-	4	2	10	-		<i>[Signature]</i>
02-	01	04	-	-	3.50	8.40	-	-		<i>[Signature]</i>
03-	02	02	01	-	4.00	2.00	2.00	-		<i>[Signature]</i>
04-	3	3			6	4.00	-	-		<i>[Signature]</i>
05-										
06-										
07-	5	5	-	-	10	6	-	-		<i>[Signature]</i>
08-										
09-										
10-										
11-										
12-										
13-										
14-										
15-										
16-										
17-										
18-										
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21-										
22-										
23-										
24-										
25-										
26-										
27-										
28-										
29-										
30-										
31-										

Remarks: _____

Porwal Hospital Ltd.
 LOVE GARDENS ROAD
 R.C. VIHAR COLONY
 BHILWARA - 311001 (RAJ)


Porwal Hospital Private Limited, Bhilwara
Month: August - 2024

Date	Inlet Meter Reading			Outlet Meter Reading		
	OPEN	CLOSE	DIFFERENCE	OPEN	CLOSE	DIFFERENCE
1	1611	1646	35	1455	1485	30
2	1646	1679	33	1485	1512	27
3	1679	1714	35	1512	1542	30
4	1714	1744	30	1542	1570	28
5	1744	1777	33	1570	1600	30
6	1777	1808	31	1600	1627	27
7	1808	1842	34	1627	1657	30
8	1842	1874	32	1657	1685	28
9	1874	1910	36	1685	1716	31
10	1910	1943	33	1716	1745	29
11	1943	1975	32	1745	1773	28
12	1975	2010	35	1773	1803	30
13	2010	2040	30	1803	1830	27
14	2040	2071	31	1830	1856	26
15	2071	2106	35	1856	1886	30
16	2106	2140	34	1886	1917	31
17	2140	2172	32	1917	1946	29
18	2172	2205	33	1946	1976	30
19	2205	2236	31	1976	2004	28
20	2236	2268	32	2004	2033	29
21	2268	2302	34	2033	2063	30
22	2302	2333	31	2063	2090	27
23	2333	2366	33	2090	2119	29
24	2366	2396	30	2119	2147	28
25	2396	2428	32	2147	2174	27
26	2428	2459	31	2174	2200	26
27	2459	2494	35	2200	2230	30
28	2494	2528	34	2230	2261	31
29	2528	2561	33	2261	2290	29
30	2561	2595	34	2290	2321	31
31	2595	2626	31	2321	2349	28


 Porwal Hospital Pvt. Ltd
 LOVE GARDEN ROAD,
 R.S. VILLAGE COLONY,
 BHILWARA-311003 (Raj.)


Porwal Hospital Private Limited, Bhilwara
Month: September 2024

Date	Inlet Meter Reading			Outlet Meter Reading		
	OPEN	CLOSE	DIFFERENCE	OPEN	CLOSE	DIFFERENCE
1	2626	2626	36	2349	2379	30
2	2696	2694	32	2379	2407	28
3	2694	2724	35	2407	2437	30
4	2729	2766	37	2437	2469	32
5	2766	2800	34	2469	2500	31
6	2800	2835	35	2500	2532	32
7	2835	2865	30	2532	2560	28
8	2865	2897	32	2560	2589	29
9	2897	2930	33	2589	2620	31
10	2930	2961	31	2620	2648	28
11	2961	2993	32	2648	2677	29
12	2993	3025	32	2677	2707	30
13	3025	3065	30	2707	2734	27
14	3065	2896	31	2734	2762	28
15	2896	2929	33	2762	2793	31
16	2929	2964	34	2793	2823	30
17	2964	2995	32	2823	2852	29
18	2995	3029	34	2852	2882	30
19	3029	3062	33	2882	2911	29
20	3062	3096	34	2911	2939	28
21	3096	3128	32	2939	2969	29
22	3128	3162	34	2969	2998	30
23	3162	3192	30	2998	3025	27
24	3192	3223	31	3025	3053	28
25	3223	3257	34	3053	3083	30
26	3257	3293	36	3083	3115	32
27	3293	3325	32	3115	3144	29
28	3325	3358	33	3144	3174	30
29	3358	3392	34	3174	3205	31
30	3392	3423	31	3205	3233	28
31						

Porwal Hospital Private Limited
 10/11/2024
 BHILWARA



S.no/ Tech/ 2023-2024 / 123

date: 14.10.24

The Senior Environmental Engineer,
18-19 Pannadhay Circle,
Azad Nagar
Bhilwara,

Sub: - Regarding Hon'ble NGT Principal Bench, Delhi order dated 27.8.24 in matter of OA no 8.9.24 in matter of Moti Lal Singhania vs State of Rajasthan

Ref (i): your letter no RPCB/RO-BHL/2024/ LEGAL-76/1869-1872 DATED - 29.9.24

With respect to above cited subject the information required in order to submit the complete detail regarding status of land and other sanctions from UIT are as follows:

1. Letter of allotment issued by UIT, Bhilwara to M/s Porwal Hospital, for hospital is attached.
2. Copy of sanctioned map attached.
3. Based on the factual site report and analysis there is setback violation on site for which concerned owner has been issued notice to remove construction from setbacks. However it must be cleared that there is no construction being found in the river buffer or restricted area.
4. The basement was approved by UIT (approved plan copy is attached).

The details are enclosed for the further proceeding.


Secretary,

U.I.T Bhilwara

कार्यालय नगर विकास न्यास,

T

(129)

क्रमांक : मानचित्र/संस्था/07/

583-86

दिनांक 5.2.07

निदेशक

पोरवाल हॉस्पिटल प्रा. लि.,
193, शास्त्रीनगर, भीलवाड़ा।

विषय : चिकित्सालय स्थापना वाले रमेशचन्द्र व्यास योजना में आरक्षित संस्थागत प्रयोजनार्थ क्षेत्र में भूखण्ड आवंटन।

प्रसंग : नगरीय विकास विभाग का पत्रांक प-3,(257) न.वि.वि./3/05 दिनांक 28.1.06 व नगरीय विकास एवं स्वायत्त शासन विभाग का परिपत्र क्रं. प-3 (300) न.वि.वि./3/95 दिनांक 24.11.01 आपकी संस्था का पत्र दिनांक 25.8.05।

आपके आवेदन व प्रसांगिक राज्य सरकार की स्वीकृति के क्रम में विभागीय परिपत्र 24.11.2001 की शर्तों के साथ लीज होल्ड राइट पर रमेश चन्द्र व्यास योजना के संस्थागत प्रयोजनार्थ आरक्षित क्षेत्र के भूखण्ड संख्या 21.22 क्षेत्रफल 3000 वर्गगज योजना की आ.दर 720/- रु. प्रति वर्गगज की दर आवंटन किया जाता है।

विभागीय परिपत्र एवं राज्य सरकार की स्वास्थ्यनिति के प्रावधानों के अनुसार निम्न इकरार नाम प्रस्तुत करना होगा।

1. राज्य सरकार की स्वास्थ्य निति के अनुसार चिकित्सालय के उपलब्ध बिस्तर (बेड) में से कम से कम 10 प्रतिशत बिरतर (बेड) बी.पी.एल.कार्ड धारियों को निःशुल्क उपलब्ध कराना होगा व उन पर होने वाले उपचार व दवाईयों की राशि का 25 प्रतिशत ही उनसे वसूल करना होगा।
2. चिकित्सा संस्थान का पूर्ण निर्माण 3 वर्ष की अवधि के अन्दर अन्दर करना होगा, अन्यथा न्यास उक्त भूमि भवन का कब्जा प्राप्त कर सकेगी।
3. नगर सुधार न्यास भूमि निस्तारण नियम 1974 की समस्त शर्तें लागू होगी।
4. न्यास द्वारा स्वीकृत मानचित्र के अनुसार ही निर्माण करना होगा।
5. नियमानुसार नगरीय शुल्क प्रतिवर्ष आग्रह देय होगा।
6. निदेशक चिकित्सा एवं स्वास्थ्य विभाग व राज्य सरकार के समय समय पर जारी निर्देश मानने को बाध्य होंगे।

उक्त इकरार नाम के साथ प्रस्तावित /आंशित भूखण्ड की राशि 21,60,000 रु. (इक्कीस लाख साठ हजार रु.) न्यास कार्यालय में तीस दिनों में जमा करवे, अन्यथा आवंटन स्वतः निरस्त हो जायेगा।

साधिव

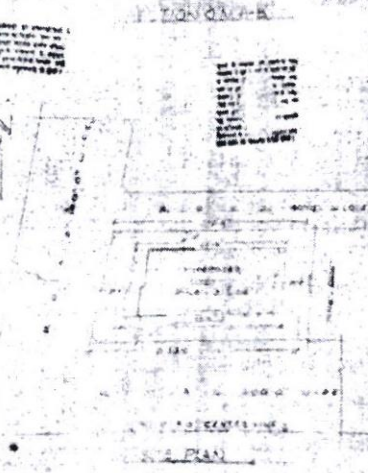
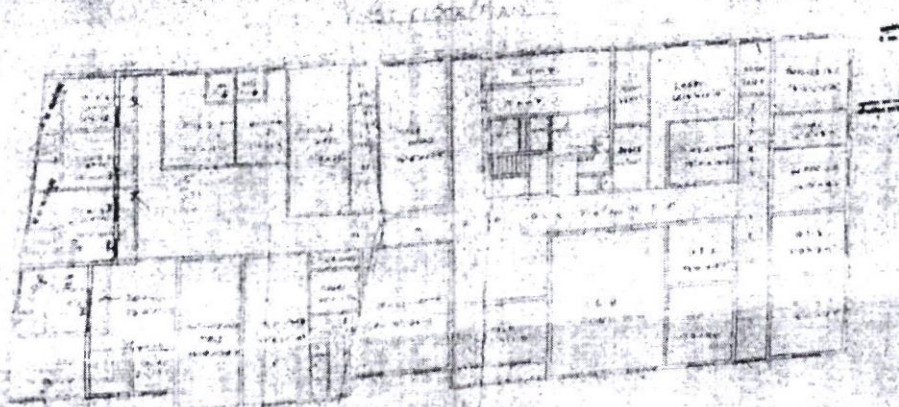
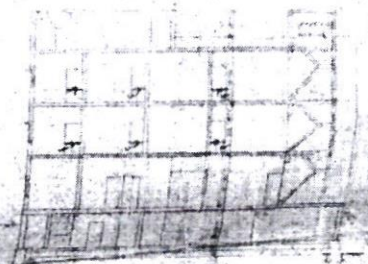
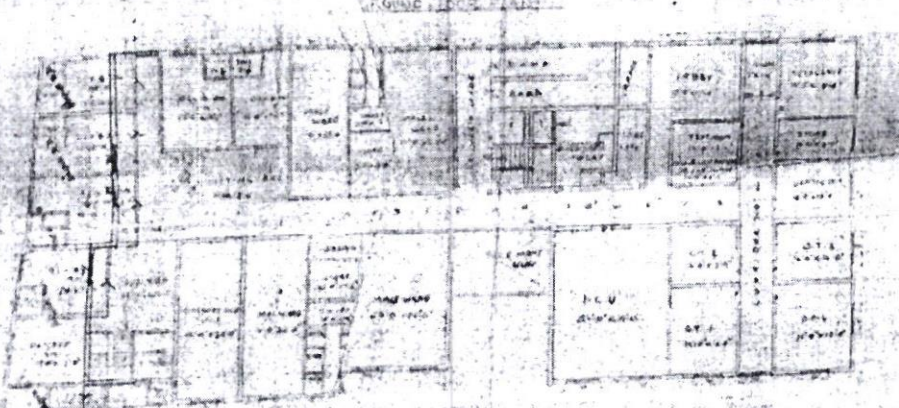
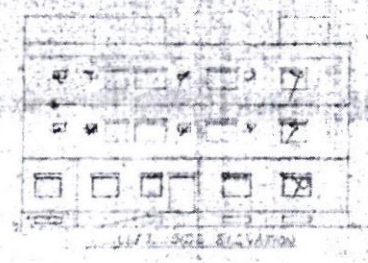
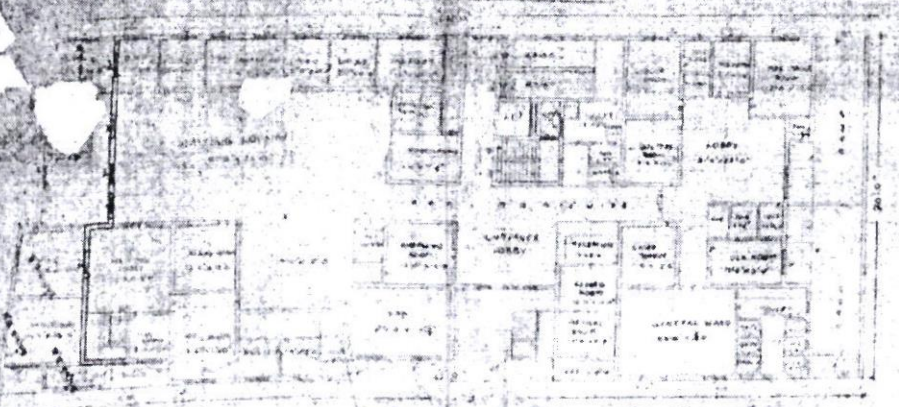
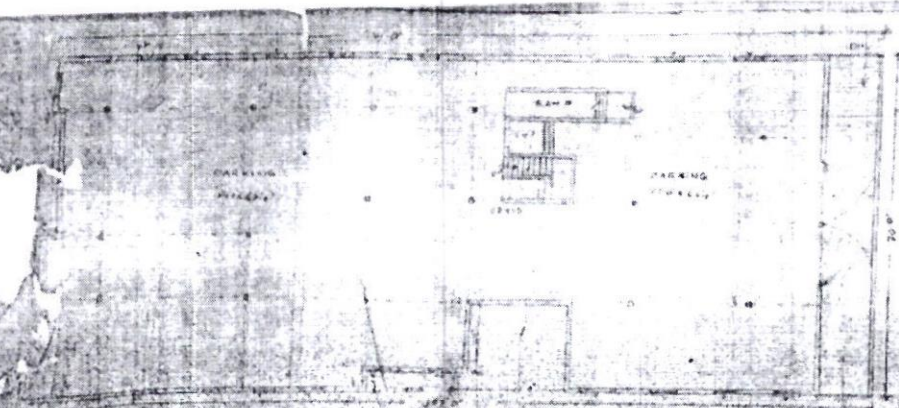
नगर विकास न्यास, भीलवाड़ा

प्रतिलिपी :

1. उप शासन सचिव नगरीय विकास विभाग राजस्थान सरकार जयपुर के पत्रांक प-3(257) न.वि.वि./3/05 दिनांक 28.1.06 के क्रम में सूचनार्थ प्रेषित है।
 2. उपशासन सचिव चिकित्सा एवं स्वास्थ्य विभाग (गुप 2) पत्रांक प-17 (31) चिकित्सा स्वास्थ्य /2/2005 दिनांक 8.8.2006 के क्रम में प्रेषित।
- निदेशक चिकित्सा एवं स्वास्थ्य संवाय राजस्थान जयपुर को सूचनार्थ।

साधिव

नगर विकास न्यास, भीलवाड़ा



PREPARED BY [Name]

DATE [Date]

SCALE [Scale]

NOTES:

1. ALL DIMENSIONS ARE IN METERS.

2. THE FOUNDATION IS TO BE CONCRETE.

3. THE ROOF IS TO BE FLAT.

4. THE BUILDING IS TO BE FINISHED WITH [Material].

5. THE INTERIORS ARE TO BE FINISHED WITH [Material].

6. THE ELECTRICAL AND PLUMBING WORK IS TO BE DONE IN ACCORDANCE WITH THE RELEVANT CODES.

7. THE CONTRACTOR IS TO BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS AND APPROVALS.

8. THE PROJECT IS TO BE COMPLETED WITHIN THE SPECIFIED TIME FRAME.

9. THE ARCHITECT IS NOT RESPONSIBLE FOR THE STRUCTURAL DESIGN OF THE BUILDING.

10. THE ARCHITECT IS NOT RESPONSIBLE FOR THE ENVIRONMENTAL IMPACT OF THE BUILDING.



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाड़ा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
Email:-rorpcb.bhilwara@gmail.com
www.environment.rajasthan.gov.in



Registered Letter/Email

RPCB/RO/BHIL/BHL-BMW-09/ 2066
M/s Porwal Hospital Pvt. Ltd. (Unit Id- 7993)
Love Garden Road, R.C. Vyas Colony
Tehsil: Bhilwara District: Bhilwara

Date: 17/10/2024

Sub: Show cause notice for intended revocation consent to operate and authorization under the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, under the provisions of EPA 1986 and Biomedical Waste Management Rules, 2016

Ref.: Inspection of your HCF carried out dated 08.10.2024 by the Joint Committee members in compliance to Hon'ble NGT (PB) order dated 26.09.2024.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Act") has come into force in whole of the country, with effect from 29.03.1981.
2. And whereas the Acts have been enacted to provide for the prevention, control and abatement of water for maintaining and restoring the wholesomeness of water.
3. Whereas the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Act") has come into force in whole of the country, with effect from 23.03.1974.
4. And whereas the Acts have been enacted to provide for the prevention, control and abatement of water for maintaining and restoring the wholesomeness of water.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as the 'Act') came into force in whole of country with effect from 19.11.1986.
6. And whereas the Central Government in exercise of the powers conferred upon it has notified the Biomedical Waste Management Rules, 2016 (hereinafter referred to as BMW Rules, 2016). These Rules are in force with effect from 28.03.2016.
7. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention, control & abatement of water pollution.
8. And whereas during inspection of your HCF, following deficiencies were observed-
 - Segregation of BMW was not in wards accordance of BMW Rules 2016.
 - Bio medical Waste was found mixed with municipal waste and waste was not being segregated as per color coding.
 - Bio medical waste was not being properly stored in the central storage facility. Biomedical waste was being stored in the black bags which were assigned to contain municipal waste as per BMW Rules, 2016 and in the open area.
 - You have not provided proper metering arrangements and energy meter at STP.
 - You have not adopted Bar Coding system for disposal of biomedical waste.



Signature valid

Digitally signed by Deepak Dhanetwal
Designation: Senior Environmental
Engineer

Date: 2024.10.17 11:34 IST

Reason Approved

18-19 पन्नाधाय सर्किल, आजादनगर, भीलवाड़ा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara



क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
Email: rorpcb.bhilwara@gmail.com
www.environment.rajasthan.gov.in



In view of above, this show cause notice intended to revocation of consent/authorization is being issued by Board in exercise of the powers conferred upon it under relevant section of the Water Act, 1974 and relevant section of the Air Act, 1981 and relevant Section of the Environment (Protection) Act, 1986 and under the provisions of BMW Rules 2016.

If you have any objection against intended to revocation of consent/authorization, you may submit your reply to this office till 04.11.2024 failing which the consent/authorization shall be revoked without any further notice.

(Deepak Dhanetwal)

SEE & Regional Officer

Copy to -

Master File-SCN,RPCB Bhilwara

Regional Officer

Signature valid

Digitally signed by Deepak Dhanetwal
Designation / Senior Environmental
Engineer
Date: 2024.10.17.21.11:34 IST
Reason: Approved

18-19. पन्नाधाय सर्किल, आजादनगर, भीलवाडा
18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
Email:-rorpcb.bhilwara@gmail.com
www.environment.rajasthan.gov.in



Registered Letter/Email

RPCB/RO-BHIL/2024/ Legal-76 / 2068

Dated: 17/10/2024

Commissioner,

Municipal Corporation, Bhilwara.

Email:- npbhilwara@gmail.com

Subject:- Regarding non-compliance of provision of MSW rules, 2016.

Ref:- Inspection of nearby area of M/s Porwal hospital, Kothari river carried out dated 08.10.2024 by the Joint Committee members in compliance to Hon'ble NGT (PB) order dated 26.09.2024.

Sir,

Apropos above, it is to inform you that site as mentioned above was visited jointly by undersigned along with SDO Bhilwara on dated 08.10.2024 in compliance to Hon'ble NGT (PB) order dated 27.08.2024 and during the course of visit it was observed that scattered municipal waste was present along the river side area behind the M/s Keshav Porwal hospital operative at Love Garden Road, R.C. Vyas Colony, Bhilwara.

In order to make compliances of Hon'ble NGT orders passed time to time for scientific disposal of municipal solid waste and in this matter, you are requested to remove the waste from the aforesaid area and intimate the same to undersigned as early as possible.

Regards

Sincerely,

(Deepak Dhanetwal)

SEE & Regional officer

Signature valid

Digitally signed by Deepak Dhanetwal
Designation: Senior Environmental
Engineer

Date: 2024.10.17 21:26:09 IST

Reason: Approved

18-19. पन्नाधाय सर्किल, आजाद नगर, भीलवाडा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
Email:-rorpcb.bhilwara@gmail.com
www.environment.rajasthan.gov.in



Registered Letter/Email

RPCB/RO-BHIL/2024/ Legal-76 / 2067

Dated: 17/10/2024

Secretary,
Urban Improvement Trust (UIT)
Bhilwara

Sub: - Regarding Hon'ble NGT, Principal Bench, Delhi order dated 27.08.2024 in matter of OA No 809/2024, in matter of Motilal Singhanian vs State of Rajasthan.

Ref:-i. Hon'ble NGT(PB) order dated 27.08.2024.

- ii. This office letter dated-29.09.2024.
- iii. Your office letter dated-14.10.2024.

Sir,

Apropos above, as per you letter dated 14.10.2024, it has been informed from you that a show cause notice was issued for violation related to setback rule to M/s Keshav Porwal Hospital situated at Love Garden Road, R.C. Vyas Colony, Bhilwara.

In continuation of your letter and as per Hon'ble NGT order, you are requested to decide the notice issued by you under provisions of norms as and when the stipulated time period lapses so that relief may be awarded to the complainant.

Regards

Sincerely,

(Deepak Dhanetwal)
SEE & Regional officer

Signature valid

Digitally signed by Deepak Dhanetwal
Designation: Senior Environmental
Engineer
Date: 2024.10.17 17:26:09 IST



Reason: Approved

18-19, पन्नाधाय सर्किल, आजाद नगर, भीलवाडा
18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 821

Report On : 18/10/2024

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 10/10/2024 from Jitendr singh Meena, JEE, Bhilwara ,RSPCB Bhilwara a sample of Waste Water of M/S Porwal Hospital Pvt. Ltd.,(Old Name Keshav Hospital) , Plant - Porwal Hospital Pvt. Ltd.(Old Name Keshav Hospital). [7993] ,Love Garden Road, RC Vyas Colony , Tehsil- Bhilwara , District- Bhilwara Collected from Final outlet of STP (80KLD) Collected on 08/10/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 18/10/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.7
2	Total Suspended Solids mg/l	17
3	Chemical Oxygen Demand (COD) mg/l	50
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	8.9
5	Oil & Grease mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 18/10/2024

Mahesh Kumar Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhilwara

18, Azad Nagar, Near Pannadhaj Circle, Bhilwara

-311001

Phone: 01482-241159

Signature valid

Digitally signed by Mahesh Kumar Singh
Date: 2024.10.18 12:39 IST
Reason: Self Attested
Location:

